

State Vs. Anil Kumar Jain  
FIR No. 303/2020  
Under Sec. 376 IPC  
PS Krishna Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. R.P. Singh, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
SI (W) Anupam with a lady named Pooja.

This is an application seeking regular bail moved to the applicant/accused.

Reply filed. IO also shown case file and statement under Sec. 164 CrPC. Perused. Arguments heard.

It is submitted by Id. counsel for the applicant/accused that applicant/accused has been implicated falsely. It is also submitted that applicant/accused is an aged man of 53 years having roots in society. It is also submitted that even name of the prosecutrix is later on revealed as Aliya with the age of 25 years and that complainant is in the habit of extorting money from the persons.

It is also submitted that prosecutrix in her statement recorded under Sec. 164 CrPC resiled from the allegations levelled in her initial complaint. Id. counsel prayed for regular bail to the applicant/accused till disposal of the present case.

IO submitted that incident took place on 02.06.2020 and prosecutrix got her statement recorded under Swec,. 164 CrPC only on 13.06.2020 though she was called several times but did not come forward for her statement under Sec. 164 CrPC.

It is also submitted by the IO that even today her mobile phone was switched off and she is not traceable now. IO further submitted that even on 19.06.2020 while she was to be taken for bony test, she did not co-operate. It is also submitted by the IO that during investigation it came to the notice that Pooja joined the investigation and submitted that entire case is outcome of Afroz and Seema Sharma. It is also submitted that even as per the statement of Pooja recorded under Sec. 164 CrPC, name of Priya is not her real name and his actual name is Aliya and she was under threat of Afroz who threatened her that if she disclose, he would kill her husband. Afroz, Seema Sharma and Aliya are not tracable. Even adhar card of Aliya Khan is on record revealing her age as 25 years. As such, bony age is not required to the complainant.

Even prosecutrix in her statement recorded under Sec. 164 CrPC made statement as - *.jain shaeb gandhi naar mein jinki dukan hai unhone muje*

*contd.../2/..*  
*29/6/2020*

..../2/....

*packing ke kaam ke liya bulaya then. 12-13~~4~~ din pahle..... wahan par jo kuch bhi hua merei marji se hua..... tab maine gusse main complaint kar di thi. Aaage main koi karyawahi nahin chanti..."*


Prosecutrix did not level any allegations against the applicant/accused in her statement recorded under Sec. 164 CrPC. Prosecutrix also furnished her affidavit dated 16.06.2020 wherein she clearly stated that she made complaint on account of some misunderstanding and her said affidavit is without any force, coercion and/or threat from any side. She has also no objection to the grant of bail/interim bail to the applicant/accused.

Under the over all circumstances, this court is of the view that applicant/accused is entitled for regular bail and as such, applicant/accused Anil Jain **is admitted to regular bail** on furnishing personal bond in the sum of Rs. 50,000.- with two sureties each of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM subject to the condition that applicant/accused will not leave country without prior permission of the court and applicant/accused will surrender his passport, if any, to the IO within seven days of his release.

It is made clear that applicant/accused will not try to influence the witness and join the investigation as and when required by the IO/SHO concerned.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused and IO.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Ram Balak  
FIR No. 91/2020  
Under Sec. 420/406/120B IPC  
PS Shakarpur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. R.S. Yadav, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
Sh. Mahesh Sharma, Id. counsel for the complainant along with complainant.

TCR already received. Perused. Heard.

During the course of arguments, Id. counsel for the applicant/accused submitted that applicant/accused is ready to make payment, due and settled. It is also submitted by Id counsel that applicant/accused is ready to pay an amount of Rs. ten lac within seven days of his release and remaining amount later on.

On the contrary, Id. counsel for the complainant though have no objection to receive the payment due and settled.

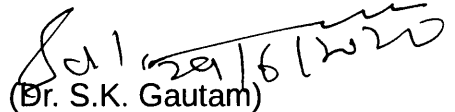
Perusal of the record is clear to the aspect that matter pertains to monetary transaction.

Since beginning Id. counsel for the applicant/accused is ready to make the payment(s) due and settle it.

Under the over all circumstances, applicant/accused is admitted to **interim bail for four weeks from the date of his release** on furnishing personal bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of the Id. MM court concerned/Link MM/Duty MM with the condition that he will provide his active mobile phone to the IO and surrender his passport, if any, to the IO within seven days of his release and that he will not leave the country without prior permission of the court. It is also made clear that parties and their respective counsels shall make all their best endeavour to resolve the issue and parties are also at liberty to appear before Mediation Center, KKD Courts, during the said period.

A copy of this order be sent to Suptd Jail for information and a request, other copy of this order be given to the parties concerned/Id. counsels.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Krishan Kumar  
FIR No. 318/2020  
Under Sec. 25/27/54/59 Arms Act & 506/34 IPC  
PS Krishna Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Rajiv Sharda, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
SI Narender Pal Singh with complainant.  
Reply filed. Perused.

Arguments heard on the application seeking anticipatory bail moved for the applicant/accused.

It is submitted by Id. counsel for the applicant/accused that applicant/accused is innocent and has been implicated falsely in this case on account of counter blast of FIR lodged against the complainant side at the hands of the sister of the applicant/accused.


Application is strongly opposed by complainant submitting that still he is under threat.

IO submitted that recovery is to be effected from the applicant/accused and apart from that associates of the applicant/accused are also absconding and if anticipatory bail is granted, it will defeat the ends of justice.

Investigations are at the initial stage. Recovery is to be effected from the applicant/accused.

No ground is made out to incline the prayer made by the applicant/accused and as such, application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused.  
Be consigned to RR.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Ansh Bhandari  
FIR No. 113/2020  
Under Sec. 393/436/452/34 IPC  
& 27/54/59 Arms Act  
PS Krishna Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

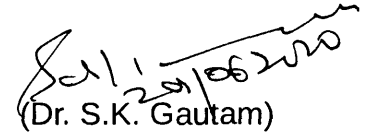
Present : Sh. S.K. Gandhi, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
Reply filed.

Heard. Record perused.  
Id. counsel submitted that accused was in custody and was granted interim bail till 02.07.2020. Now Id. counsel prayed for anticipatory bail submitting that now matter has been compromised between the parties and thus prayed for anticipatory bail.

Under the over all circumstances, present application is not maintainable in the present forum. At this stage, Id. counsel seeks permission to withdraw the present application. Heard. Perused. Request acceded to.

As such, present application stands dismissed as withdrawn, as prayed for.

Copy dasti, as requested.  
Be consigned to RR.



(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Manprasad Basor  
FIR No. 133/2020  
Under Sec. 308/34 IPC  
PS Gazipur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Onkar Singh, Id. counsel for the applicant/accused through Cisco Web.

ASI Mateen Ahmed, Naib Court for the State.

Report from Suptd Jail also received.

Arguments heard on the application seeking regular bail moved under Sec. 439 CrPC for the applicant/accused. Record perused.

As per the report of the Suptd Jail behaviour of the applicant/accused is good.

Ld. counsel for the applicant/accused submitted that applicant/accused is behind bars since 10.04.2020. Recoery has also been effected and injured has already been discharged and nature of injuries are opined as simple. It is also submitted that applicant/accused is no more required for any further investigations.


No efforts was made by the IO to apprehend the associates of the applicant/accused.

Under the over all circumstances, applicant/accused Manprasad Basor **is admitted to regular bail** on furnishing personal bond in the sum of Rs. 30,000.- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM.

It is made clear that this will not precedent to co-accused persons.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Shoaib Khan  
FIR No. 108/19  
Under Sec. 365/366/506/384/193/196/  
467/468/471/120B/201/34 IPC  
PS Shakarpur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

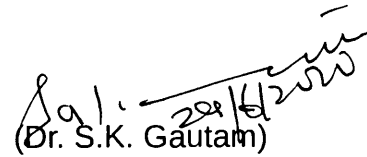
Present: Ms Tahseem and Sh. Rahul, Id. counsels for the applicant/accused.

ASI Mateen Ahmed, Naib Court for the State.

Today report was called from the IO but same has not been received.

Ld. counsels propose a date as 06.07.2020 and as such, at request, matter be now listed on 06.07.2020.

Meanwhile IO to file report and notice to complainant be also issued for NDOH.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

MSN Garments Vs. Mohd. Kashif  
FIR No. 59478/2020  
Under Sec. 138 NI Act  
PS Krishna Nagar

29.06.2020


*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. A.S. Khan, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
Reply to the present application filed. Perused.  
Arguments heard on the application seeking extention of interim bail granted to the present applicant/accused.

In view of the order dated 15.06.2020, passed by Hon'ble High Court of Delhi in W.P. (C) 3037/2020 titled as Courts on its own motion Vs. State & Ors, interim bail granted to the applicant/accused Mohd. Kashid S/o Late Abdul Salam vide order dated 01.05.2020 is hereby extended till 15.07.2020 on the same terms and conditions.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused to facilitate the matter.

Be consigned to RR.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020



State Vs. Piyush Saxena  
FIR No. 249/2020  
Under Sec. 392/411/34 IPC  
PS Shakarpur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ(East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Ms. Meenu Chauhan, counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
This is an application seeking regular bail moved to the applicant/accused.

Reply to the present application filed.

It is submitted by Id. counsel for the applicant/accused that applicant/accused is behind bars since 10.06.2020 and that applicant/accused is not required for any further investigations. It is also submitted that recovery has already been effected from the applicant/accused.

It is reported that applicant/accused along with his associates has robbed a person for his mobile at Vikas Marg and he was apprehended near the spot immediately after the incident. Mobile phone and red coloured pulsar motorcycle used in the crime were recovered.

Case is at the initial stage of investigations. Applicant/accused is also involved in other 5-6 criminal cases of similar offence. There is every likelihood of fleeing away from the justice and tampering with evidence.

No ground is made out to allow the application and as such, present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.  
Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Sonia @ Sonu  
FIR No. 1333/13  
Under Sec. 302/34 IPC  
PS Shakarpur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Subhash C. Dutt, Id. counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.

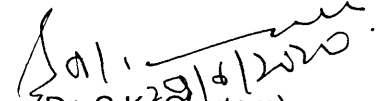
Heard in part.

Before proceeding the matter, court is of the view of the let TCR be called before disposal of the present matter.

Ld. counsel proposes a date as 06.07.2020 and as such, at request, matter be now listed on 06.07.2020.

Issue notice to complainant for NDOH.

TCR be also summoned for said date.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Bharat Ravidas  
FIR No. 123/2020  
Under Sec. 308 IPC  
PS Shakarpur

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. K.K. Singh, Id counsel for the applicant/accused.  
Naib Court for the State.

Complainant/victim is also present. He is nephew of the applicant/accused.

Arguments heard on the application seeking regular bail moved under Sec. 439 CrPC for the applicant/accused.

Reply from the IO and Suptd Jail received.

As per the report of the Suptd Jail conduct of the applicant/accused is satisfactory. IO reported that applicant/accused is not involved in any other case.

Ld. counsel for the applicant/accused submitted that even the complainant/injured filed affidavit submitting that he has not levelled any such allegations against the applicant/accused.

TCR not received. Same be summoned by 03.07.2020.

At this stage, Id. counsel for the applicant/accused prayed for interim bail to the applicant/accused as his family is facing financial crunches and complainant/injured has furnished his affidavit.

Under the over all circumstances, applicant/accused Bharat Ravidas is admitted to **interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Matter be now listed on 03.07.2020.

*Sd/- 29/6/2020*  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

*Dasti order  
Recd  
by  
K.K. Singh  
Adv  
S.K. Singh Adv  
29-6-20*

State Vs. Izhar Ahmed etc.  
(Sonu Verma)  
FIR No. 134/17  
Under Sec. 302/392/397/411/34 IPC  
PS Pandav Nagar

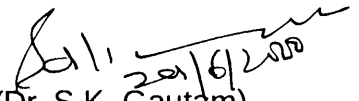
29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. J.P. Bansal, Id. counsel for the applicant/accused Sonu Verma.  
ASI Mateen Ahmed, Naib Court for the State.  
TCR received.

It is reported by Inspt. D.K. Tejwan that applicant/accused is involved in case bearing FIR No. 91/2017 Under Sec. 392/34 IPC PS Preet Vihar to which Id. counsel submitted that applicant/accused is behind bars since the date of his arrest in the present matter and cannot be involved in the mentioned matter.

In the interests of justice, matter be put up on 01.07.2020.  
Issue notice to IO to explain the matter.  
TCR be retained till then.

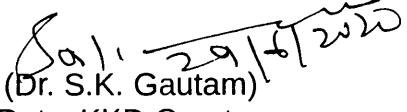
  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Lovejeet Singh  
FIR No. 0302/2019  
Under Sec. 302/201/34 IPC  
PS Geeta Colony

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ(East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. R.S. Sharma, Id counsel for the applicant/accused.  
ASI Mateen Ahmed, Naib Court for the State.  
Heard in part.  
At request, matter be now listed on 02.07.2020 for arguments.  
Meanwhile IO is directed to file report about the past antecedents  
of the applicant/accused by NDOH.,  
TCR be also summoned for said date.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Inderjeet Singh  
FIR No. 152/19  
Under Sec. 393/394/398/120B/34 IPC  
&25/27/54/59 Arms Act  
PS Krishna Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Roop Chand Tiwari, Id. counsel for the applicant/accused through Cisco Web.

ASI Mateen Ahmed, Naib Court for the State.

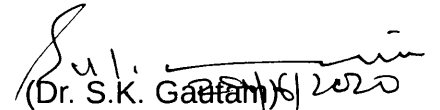
This is an application seeking extension of interim bail granted to the applicant/accused vide order dated 12.05.2020 whereby vide order dated 15.06.2020, passed by Hon'ble High Court of Delhi in W.P. (C) 3037/2020 titled as Courts on its own motion Vs. State & Ors, whereby Hon'ble High Court of Delhi has held that *"...in view of the above, we hereby further extend the implementation of the directions contained in our our dated 25th March 2020 and 15th May 2020 till 15th July with the same terms and conditions.."*

As such, under the over all circumstances, and order dated 15.06.2020, passed by Hon'ble High Court of Delhi, interim bail granted to the applicant/accused Inderjeet Singh is hereby extended till 15<sup>th</sup> July., 2020 on the same terms and conditions

Bail bonds already furnished are also extended till then.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused to facilitate the matter.

Be consigned to RR.

  
(Dr. S.K. Gaur)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Asif Ali @ Lambu  
FIR No. 465/17  
Under Sec. 365/302/201/120B/506/34 IPC  
PS New Ashok Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Vishal Sheoran, Id. counsel for the applicant/accused through Cisco Web.

ASI Mateen Ahmed, Naib Court for the State.

Previous involvement report has been received.

Arguments heard on the application seeking interim bail moved for the applicant/accused. Record perused.

It is submitted that wife of the applicant/accused is suffering from ailment as reported – *diffuse disc bulge is noted at L-3 & L-4 level indenting the ventral thecal sac and midly narrowing the neural foramina. AP canal diameter is 10.1 mm. Central disc protrusion is noted at L-4 & L-4 level indenting the ventral the cal sac and narrowing then eural formina. AP canal diameter is 5.8 mm.*

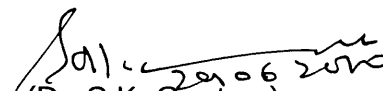
It is submitted that surgery is due on 29.0.2020 and presence of the applicant/accused is required to look after his wife and thus prayed for interim bail for thirty days.

As per the report of the IO, applicant/accused is involved in other four cases. Earlier application of the applicant/accused stood dismissed.

Medical documents got verified and as per the report of Dr. Abhishek Mehta, if the patient respond to the medicines, surgery can be postponed.

Case does not come within the purview of guidelines issued by Hon'ble High Court.

With the above observations, present application stands dismissed.  
Be consigned to RR.

  
(Dr. S.K. Gautam)


ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

FIR No. 47/2019  
Under Sec. 392/394/397/34 IPC  
PS Krishna Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Sanjeev Bhardwaj, Id. counsel for the applicant/accused.  
Naib Court for the State.  
Heard in part.  
Be put up 30.06.2020.  
TCR be also produced on that date.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020



State Vs. Nicky  
FIR No. 611/2018  
Under Sec. 307/34 IPC  
PS New Ashok Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Raj Kumar Rai, Id. counsel for the applicant/accused through Cisco Web.

ASI Mateen Ahmed, Naib Court for the State.

Reply to the application filed by IO.

Report from Suptd Jail also received.

This is an application seeking interim bail to the applicant/accused.

Arguments heard. Record perused.

As per the report of the Suptd Jail behaviour of the applicant/accused is good. No previous involvement is reported against the applicant/accused.

In view of the order dated 15.06.2020, passed by Hon'ble High Court of Delhi in W.P. (C) 3037/2020 titled as Courts on its own motion Vs. State & Ors, applicant/accused Nicky **is admitted to interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs. 30,000./- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020

State Vs. Himanshu @ Hunny  
FIR No. 89/2019  
Under Sec. 392/394/397/341 IPC  
& 27/25 Arms Act  
PS Pandav Nagar

29.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Bhanu Pratap Singh, Id. counsel for the applicant/accused through Cisco Web.

Naib Court for the State.

This is second application seeking bail moved for the applicant/accused.

Ld. counsel for the applicant/accused submitted that co-accused Neeraj has already been granted bail vide order dated 01.06.2020 and as such, applicant/accused is also entitled for bail on parity.

Record perused.

Applicant/accused is also charged with the offences punishable under Sec. 411 IPC & 25 of the Arms Act. Role assigned to the applicant/accused is different from co-accused Neeraj. Recovery has also been effected from the applicant/accused. Hence, parity is no ground for the applicant/accused.

At this stage, Id. counsel for the applicant/accused prayed for interim bail on humanitarian grounds submitting that Covid 19 is also spreading in Mandoli Jail.

Considering the pandemic of Covid 19 and over all circumstances, applicant/accused Himanshu @ Hunny is admitted to **interim bail till 15.07.2020** on furnishing personal bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of Id. trial court concerned/MM/Duty MM/Link MM.

A copy of this order be sent to Suptd Jail for information and at request, another copy of this order be given dasti to Id. counsel for the applicant/accused.

Be consigned to RR.

*Sd/- 29/6/2020*  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 29.06.2020